

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2138
ANSWERED ON:24.07.2014
RESETTLEMENT PROGRAMME
Chautala Shri Dushyant

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have taken up or propose to take up resettlement programme for a large number of people who were affected/displaced due to land acquisition for the dedicated freight corridor projects in the country;
- (b) if so, the details thereof and the total expenditure incurred or likely to be incurred under this programme along with the total number of people compensated/resettled so far;
- (c) whether the Railways have fixed any time-frame for compensation and resettlement under the said programme; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (b): Yes, Madam. The land for the Dedicated Freight Corridors (DFC) is being acquired under Railway Amendment Act (RAA) 2008 and compensation is being paid to affected persons. RAA 2008 provides for payment of Rehabilitation and Resettlement (R&R) assistance as per National Rehabilitation and Resettlement Policy (NRRP), 2007.

The total expenditure incurred on Resettlement and Rehabilitation (R&R) benefit is ` 54.90 Crores (up to 30.06.2014) for Eastern DFC and 105 Crore (up to 30.06.2014) for Western DFC. The total number of people compensated so far is 17,076 for Eastern DFC and 40,353 for Western DFC.

(c) & (d) : The time-frame for compensation is prescribed in RAA 2008 and is being followed. However, no specific time-frame has been prescribed in RAA 2008 for resettlement. As per Para 20F(2) of the Act, " The competent authority shall make an award under this section within a period of one year from the date of the publication of the declaration and if no award is made within that period the entire proceedings for the acquisition of the land shall lapse;

Provided that the competent authority may, after the expiry of the period of limitation, if he is satisfied that the delay has been caused due to unavoidable circumstances, and for the reasons to be recorded in writing, he may make the award within an extended period of six months;

Provided further that where an award is made within the extended period, the entitled person shall, in the interest of justice, be paid an additional compensation for the delay in making of the award, every month for the period so extended, at the rate of not less than five per cent of the value of award, for each month of such delay."